

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

CP.20/29/2016 in OA./20/395/2012
Dated: 23/1/2018

BETWEEN:

N. Bhushanam,
S/o. Adi Muni, Retd. Driver,
aged about 60 years,
O/o. Dy. CEE/W/SC,
R/o. H.No.45-505, Pl.No.22,
Prashanth Nagar, Malkajgiri, R.R.Dist.,
Hyderabad – 47, T.S.

..... Applicant

AND

1. Union of India rep. by its
Shri. Ravinder Gupta,
The General Manager,
South Central Railway,
Secunderabad.
2. Shri. R.R.Prasad,
The Chief Personnel Officer,
S.C. Railway, Rail Nilayam,
Secunderabad.
3. Shri N.Ganga Raju,
The Dy. Chief Electrical Engineer /W/SC,
South Central Railway,
Old FA&CAO, Compound, Secunderabad.

..... Respondents

Counsel for the Applicant : Mr. G.S. Rao, Advocate

Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys.

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Heard Mr. G. Pavana Murthy, representing learned counsel appearing for the applicant and Mr. D. Madhava Rao, learned Standing Counsel appearing for the Respondents.

2. The Respondents have filed reply statement stating that the order of the Tribunal has been substantially complied with. The details of compliance are also mentioned in the reply statement. However, learned counsel for the applicant contends that the compliance is not proper and is not in accordance with rules. If the applicant has any grievance, he can file a fresh OA. Hence, the Contempt Petition is closed.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 23rd January, 2018
(Dictated in the Open Court)

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